

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Excise Appeal No.562 of 2012**  
**Excise Appeal No.563 of 2012**

(Arising out of Order-in-Appeal Nos.39-40/Kol.VII/2012 dated 30.05.2012 passed by Commissioner (Appeals) of Central Excise, Kolkata)

**M/s Gajanan Tubes Private Limited**

(Vill.Malancha, PO-Mahinagar, Dist.-24 Parganas (South), West Bengal)

**Appellant**

*VERSUS*

**Commissioner of Central Excise, Kolkata VII**

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

**Respondent**

**APPEARANCE :**

None for the Appellant

Shri P.K.Ghosh, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)**

**FINAL ORDER NO.77039-77040/2024**

DATE OF HEARING : 20 .09.2024

DATE OF DECISION :20.09.2024

**Per Ashok Jindal :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeals. Accordingly, the appeals filed by the appellant are dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)**  
**Member (Judicial)**

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